## AURANGABAD BENCH

SITTING LIST W.E.F. 3rd November 2025
(Partial Modification w.e.f. 01.12.2025)

| Sr. No. | Sitting | Assignment |
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| 1 | The Hon'ble Smt. Justice **VIBHA V. KANKANWADI**<br><br>AND<br><br>**The Hon'ble Shri Justice HITEN SHAMRAO VENEGAVKAR**<br><br>(DIVISION BENCH – 1)<br><br>(COMMERCIAL APPELLATE DIVISION BENCH) | For admission, hearing, order matters and applications therein:<br><br>(A) All Public Interest Litigation.<br><br>(B) Civil Writ Petitions from the year 2024 onward.<br><br>(C) Letter Patent Appeals.<br><br>(D) All Direct and Indirect Tax Appeals.<br><br>(E) All Writ Petitions relating to Tax Laws.<br><br>(F) All Appeals under section 13 of the Commercial Courts Act, 2015.<br><br>(G) All Civil Writ Petitions relating to infrastructure of Courts within the jurisdiction of Aurangabad Bench.<br><br>(H) All Applications under section 482 of Cr. P.C./528 of BNSS, of the year 2025.<br><br>(I) All Criminal Contempt Petitions pertaining to Division Bench. |
| 2 | The Hon'ble Shri Justice **R. G. AVACHAT**<br><br>AND<br><br>**The Hon'ble Shri Justice ABASAHEB DHARMAJI SHINDE**<br><br>(DIVISION BENCH – 2) | For admission, hearing, order matters and applications therein:<br><br>(A) Civil Writ Petitions from the year 2019 to 2023.<br><br>(B) All Writ Petitions pertaining to Caste/Tribe Scrutiny matters from the year 2022 onward.<br><br>(C) All Civil Writ Petitions arising out of orders passed by the Maharashtra Administrative Tribunal. |

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| | | (D) All Applications under section 482 of Cr. P.C./528 of BNSS, of the year 2023-2024. |
| 3 | The Hon'ble Shri Justice<br>**N. B. SURYAWANSHI**<br><br>AND<br><br>**The Hon'ble Smt. Justice VAISHALI NIMBAJIRAO PATIL-JADHAV**<br><br>(DIVISION BENCH – 3) | For admission, hearing, order matters and applications therein:<br><br>(A) Civil Writ Petitions up to the year 2018.<br><br>(B) All Civil Writ Petitions arising out of orders passed by the Central Administrative Tribunal.<br><br>(C) All Writ Petitions pertaining to Caste/Tribe Scrutiny matters up to the year 2021.<br><br>(D) All First Appeals.<br><br>(E ) All Family Court Appeals.<br><br>(F) All Civil Contempt Petitions pertaining to Division Bench.<br><br>(G) All Civil matters pertaining to Division Bench, not assigned to other Courts. |
| 4 | The Hon'ble Shri Justice<br>**SANDIPKUMAR C. MORE**<br><br>AND<br><br>**The Hon'ble Shri Justice Y. G. KHOBRAGADE**<br><br>(DIVISION BENCH – 4) | For admission, hearing, order matters and applications therein:<br><br>(A) All Criminal Writ Petitions pertaining to Division Bench.<br><br>(B) All Criminal Appeals against acquittal and conviction.<br><br>(C) All Applications u/s 482 of Cr. P.C./528 of BNSS, up to the year 2022.<br><br>(D) All Criminal matters pertaining to Division Bench, not assigned to other Court. |
| 5 | The Hon'ble Shri Justice<br>**K. C. SANT**<br><br>(SINGLE BENCH – 1) | For admission, hearing, order matters and applications therein:<br><br>(A) Civil Writ Petitions from the year 2016 to 2021. .<br><br>(B) Civil Contempt Petitions (Single Bench) from the year 2018 onward. |

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| | | (C) All First Appeals other than MACP and Land Acquisition. .<br><br>(D) All Civil work pertaining to Single Bench not assigned to other Courts. |
| 6 | The Hon'ble Shri Justice<br>**ARUN R. PEDNEKER**<br><br>(SINGLE BENCH – 2) | For admission, hearing, order matters and applications therein:<br><br>(A) Civil Writ Petitions from the year 2024 onward. .<br><br>(B) All Second Appeals from the year 2019 onward.<br><br>(C) Civil Contempt Petitions (Single Bench) up to the year 2017.<br><br>(D) All Arbitration matters pertaining to Single Bench. |
| 7 | The Hon'ble Shri Justice<br>**S. A. DESHMUKH**<br><br>(SINGLE BENCH – 3 ) | For admission, hearing, order matters and applications therein:<br><br>(A) First Appeals pertaining to MACP from the year 2023 onward.<br><br>(B) First Appeals pertaining to Land Acquisition up to the year 2015.<br><br>(C) Criminal Appeals against conviction as well as connected Appeals against acquittal and Appeals for enhancement of Sentence wherein accused are on Bail and connected appeals arising out of same judgments and all applications therein from the year 2016 to 2020. |
| 8 | The Hon'ble Shri Justice<br>**ABHAY S. WAGHWASE**<br><br>(SINGLE BENCH –4) | For admission, hearing, order matters and applications therein:<br><br>(A) All Criminal Appeals against acquittal.<br><br>(B) Criminal Revision Applications from the year 2021 onward.<br>(C ) First Appeals pertaining to MACP from the year 2011 to 2017. |

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| 9 | The Hon'ble Shri Justice<br>**SHAILESH P. BRAHME**<br><br>(SINGLE BENCH – 5 ) | For admission, hearing, order matters and applications therein:<br><br>(A) First Appeals pertaining to Land Acquisition from the year 2021 onward .<br><br>(B) All Second Appeals from the year 2005 to 2018.<br><br>(C) All Appeals from Orders.<br><br>(D) All Civil Revision Applications. |
| 10 | The Hon'ble Shri Justice<br>**ABHAY J. MANTRI**<br><br>(SINGLE BENCH – 6 ) | or admission, hearing, order matters and applications therein:<br>(A) Civil Writ Petitions of the year 2013 to 2015.<br>(B) Second Appeals up to the year 2004.<br>(C) First Appeals pertaining to MACP from the year 2018 to 2022.<br><br>(D) All Criminal Appeals against conviction as well as connected Appeals against acquittal and Appeals for enhancement of Sentence wherein accused are on Bail and connected appeals arising out of same judgments and all applications therein from the year 2011 to 2015.<br><br>(E) Criminal Writ Petitions and Criminal Applications u/s. 482 of Cr. P.C./528 of BNSS of the year 2025 onward. |
| *11 | The Hon'ble Shri Justice<br>**NEERAJ P. DHOTE**<br><br>(SINGLE BENCH – 7) | For admission, hearing, order matters and applications therein:<br><br>(A) All Criminal Appeals against conviction as well as connected Appeals against acquittal and Appeals for enhancement of Sentence wherein accused are in Jail and connected appeals arising out of same judgments and all applications therein.<br><br>(B) Criminal Appeals against conviction as well as connected Appeals against acquittal and Appeals for enhancement of Sentence wherein accused are on Bail and connected appeals arising out of same judgments and |

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| | | all applications therein from the year 2021 onward.<br><br>(C) First Appeals pertaining to Land Acquisition from the year 2016 to 2020. |
| *12 | The Hon'ble Shri Justice<br>**SACHIN S. DESHMUKH**<br><br>(SINGLE BENCH – 8 ) | For admission, hearing, order matters and applications therein:<br><br>(A) Civil Writ Petitions up to the year 2012.<br><br>(B) Regular Bail Applications and Applications for cancellation, relaxation or modification of Regular Bail. |
| 13 | The Hon'ble Shri Justice<br>**SUSHIL M. GHODESWAR**<br><br>(SINGLE BENCH – 9 ) | For admission, hearing, order matters and applications therein:<br><br>(A) Criminal Writ Petitions and Criminal Applications u/s. 482 of Cr. P.C./528 of BNSS up to the year 2021.<br><br>(B) Criminal Appeals against conviction as well as connected Appeals against acquittal and Appeals for enhancement of Sentence wherein accused are on Bail and connected appeals arising out of same judgments and all applications therein up to the year 2010.<br><br>(C) First Appeals pertaining to MACP up to the year 2010.<br><br>(D) All Criminal matters pertaining to Single Bench not assigned to other Courts. |
| *14 | **The Hon'ble Shri Justice<br>SIDDHESHWAR<br>SUNDARRAO THOMBRE**<br><br>(SINGLE BENCH– 10 ) | For admission, hearing, order matters and applications therein:<br><br>(A) Civil Writ Petitions of the year 2022 and 2023. |

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| *15 | **The Hon'ble Shri Justice MEHROZ K. PATHAN**<br><br>(SINGLE BENCH– 11 ) | For admission, hearing, order matters and applications therein:<br><br>(A) Criminal Writ Petitions and Criminal Applications u/s. 482 of Cr. P.C./528 of BNSS from the year 2022 to 2024<br><br>(B) Anticipatory Bail Applications and Applications for cancellation, relaxation or modification of Anticipatory Bail.<br><br>(C) Criminal Revision Applications up to the year 2020. |

**NOTE**

(1) The matters/cases, wherein Apex Court had passed order for expeditious hearing/time bound hearing, be given priority. The matters of Senior Citizenz/Marginalised section would also be given priority.

(2) The Criminal Appeals pending for more than five years in which the accused is/are in jail, be given priority.

(3) The **Hon'ble Shri Justice K. C. SANT** is appointed to hear and decide matters under the Bank Regulation Act, 1949.

(4) **The Hon'ble Shri Justice ARUN R. PEDNEKER** is appointed to hear and decide the applications/appeals under the Arbitration and Conciliation Act, 1996.

*** INDICATES PARTIAL MODIFICATION AT SR. NOS. 11, 12, 14 AND 15.**

High Court, Appellate Side ) By Order
Bombay. )
)
Date : 26th November 2025 ) (P. P. JADHAV)
Registrar (Judicial-I)